

ITEM NO.3

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 41/2022 in W.P.(C) No. 732/2017

TUSHAR GANDHI

Petitioner(s)

VERSUS

ASHOK KUMAR & ANR.

Respondent(s)

(FOR ADMISSION and IA No.3528/2022-EXEMPTION FROM FILING O.T. and IA No.3529/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.7036/2022-APPLICATION FOR EXEMPTION FROM FILING THE RESIDENTIAL ADDRESS OF RESPONDENT/CONTEMNOR WITH AFFIDAVIT, IA No. 11480/2022 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 10-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Shadan Farasat, AoR
Mr. Aman Naqvi, Adv.
Mr. Bharat Gupta, Adv.
Ms. Hrishika Jain, Adv.
Mr. Shourya Dasgupta, Adv.
Mr. Dhruv Bhatnagar, Adv.

For Respondent(s) Mr. R. Venkataramani, ASG
Mr. K.M. Nataraj, ASG
Ms. Rukhmini Bobde, Adv.
Mr. Digvijay Dam, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Anandh Venkataramani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Shadan Farasat, counsel appearing on behalf of the petitioner, states that he would serve a copy of the Contempt Petition on the Advocate-on-Record assisting the Attorney General for India.

- 2 Liberty to serve a copy of the Contempt Petition on the Standing Counsel for the State Uttarakhand and NCT of Delhi.
- 3 At this stage, we are not issuing notice on the Contempt Petition.
- 4 List the Contempt Petition on 11 November 2022.
- 5 In the meantime, before the next date of listing, both the State of Uttarakhand and NCT of Delhi shall file affidavits explaining the factual position and the steps which have been taken.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR